

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI  
COURT-V

Item No.-301  
CP -111/241/242/ND/2019

**IN THE MATTER OF:**

Mr. Sunita Gupta & Anr.  
....Applicant

Vs.

M/s. Vector Spicon Pvt. Ltd. & Ors.

....Respondent

**SECTION**

Under Section 241-242

Order delivered on 24.10.2019

**CORAM:**

JUSTICE SHRI R.D. KHARE (Retd.)  
HON'BLE MEMBER (JUDICIAL)

MS. SUMITA PURKAYASTHA,  
HON'BLE MEMBER (TECHNICAL)

**PRESENT:**

For the Applicant :  
For the Respondent :

**ORDER**

Learned Counsels for both the parties have put in appearance. As prayed for by the Learned Counsel for the Petitioner two weeks' time is granted to file the reply to the deletion application filed by the respondent. Let the same be filed on or before the next date of hearing.  
List on 19.11.2019

  
(SUMITA PURKAYASTHA)  
MEMBER (T)

  
(JUSTICE SHRI R.D. KHARE)  
MEMBER (J)